

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 171 of 2020**

**IN THE MATTER OF:**

**Zing Owners Welfare Association**

**...Appellant**

**Vs**

**Three C Projects Pvt. Ltd. through  
Manish Kumar Gupta, Resolution Professional**

**....Respondent**

**Present:**

**For Appellant: Mr. Satyendra Kumar and Mr. K. K. Mishra,  
Advocate.**

**For Respondent:**

**ORDER**

**29.01.2020:** Having heard learned counsel for the Appellant and being satisfied of the grounds projected, delay of 11 days in preferring the appeal is condoned. I. A. No. 428 of 2020 stands disposed of.

2. After hearing learned counsel for the Appellant for a while, we find that since liberty has been granted for filing fresh application incorporating the names of persons whom temporary possession has been given, the appeal is not maintainable. This notwithstanding the fact that learned counsel for the Appellant has tried to project that such names were already incorporated in the application. If it be so, the Appellant shall be at liberty to bring it to the notice of the learned Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi that such observation regarding omission of names has been made inadvertently or due to oversight.

3. It goes without saying that all Courts and Tribunals have power to correct the mistakes which occur due to human error or inadvertence.
4. The appeal is disposed of with aforesaid observations. No costs.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

*am/nn*